THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, Shillong the 25th June 2020

No. HCM.III/16/2014-18/JUDL/: In partial modification of Standing Order No. 1 of 2014 dated 03.02.2014, the Hon'ble, the Chief Justice, vide order dated 24.06.2020., has been pleased to substitute the following words, "All matters relating to Tax matters." – as appearing under serial number 2 thereof – with the words, "All writ appeals, including statutory appeals, relating to tax and revenue matters."

By order,

REGISTRAR GENERAL

Memo No. HCM.III/16/2014-18/JUDL/ 20-A

Dated, Shillong the 25th June 2020

Copy for information to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice Ranjit Vasantrao More, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
- 6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 7. The President/ Secretary, High Court Bar Association, Shillong.
- 8. The Director, Printing and Stationery, Govt. of Meghalaya for publication of the notification in the next issue of the Gazette.
- 9. The Chief Librarian, High Court of Meghalaya, Shillong for necessary action.
- 10. The Assistant Registrar-II and IV, High Court of Meghalaya, Shillong for necessary action.
- The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
 - 12. Notice Board.
 - 13. Office File.

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